

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 33605 OF 2016

Between:

1. P.Ravi Kiran, S/o Yesu Padam, aged 52 years, Working as Assistant Commandant, 13th Battalion, Gudipeta, Mancherial, Adilabad District.
2. S. Koteswara Rao, S/o S. Munganna, aged 55 years, Working as Assistant Commandant, 13th Battalion, Gudipeta, Mancherial, Adilabad District.

...PETITIONERS

AND

1. The Union of India, Rep. by its Secretary, Ministry of Personnel, PG & Pensions, Department of Personnel Training, 3rd Floor, LokNayak Bhavan, Khan Market, New Delhi.
2. The State of A.P., rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
3. The State of Telangana, rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
4. The Secretary, General Administration (SR) Department. A.P. Government, Hyderabad.
5. The Secretary, General Administration (SR) Department, Telangana Government, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order more in the nature of Mandamus to call for the records relating and pertaining to the 1st respondent order No. 20(4) (x) / 2016, dated- 29-8-16 and set aside the same in so far as the Petitioners are concerned and consequentially direct the respondents to allot the Petitioners to Telangana State duly taking into consideration the facts and circumstances of the case.

I.A. NO: 1 OF 2016(WPMP. NO: 41490 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY the 1st respondent's order No. 20(4) (x) / 2016, dated: 29-8-16 in so far as the Petitioners are concerned Or in the alternative to direct the respondents to continue Petitioners in Telangana State.

Counsel for the Petitioners: SRI K.R.SRINIVAS (NOT PRESENT)

**Counsel for the Respondent No.1: SMT L.PRANATHI REDDY, REP. FOR
SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.3 to 5: SRI SRIDHAR REDDY, SPL. GP, REP.
FOR ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.33605 of 2016

ORDER: (Per the Hon'ble Sri Justice J.Sreenivas Rao)

This writ petition is filed for the following relief:

"...to issue a Writ, Order or Direction more especially one in the nature of Writ of Mandamus to call for the records relating and pertaining to the 1st respondent order No.20(4)(x)/2016, dated 29.8.16 and set aside the same in so far as the Petitioners are concerned and consequentially direct the respondents to allot the Petitioners to Telangana State duly taking into consideration the facts and circumstances of the case."

2. No representation on behalf of the petitioners.
3. Heard Smt L.Pranathi Reddy, learned counsel representing Sri G.Praveen Kumar, learned Deputy Solicitor General of India appearing on behalf of respondent No.1 and Sri Sridhar Reddy, learned Special Government Pleader representing learned Advocate General appearing on behalf of respondent Nos.3 and 5.
4. From the perusal of the material available on record, it reveals that this Court has not granted interim direction in favour of the petitioner and during pendency of the Writ Petition, petitioners have retired from service by attaining

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the age of superannuation. Hence, the cause in the Writ
Petition does not survive.

5. Accordingly, the Writ Petition is dismissed as
infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any,
shall stand closed.

SD/- P.Ch. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI K.R.SRINIVAS, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL
OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
3. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at
Hyderabad [OJT]
4. Two CD Copies

BSR
GJP



HIGH COURT

DATED: 18/12/2024

ORDER

WP.No.33605 of 2016



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS,
WITHOUT COSTS**

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kp
21/1/25